general policy of the Government at the moment?

SHRI D P KARMARKAR We cannot make a general statement like that We shall take all steps wherever and whenever they become necessary

AUCTION OF GOVERNMENT-BUILT HOUSES

*469 SHRI V K. DHAGE: Will the Minister for Rehabilitation be pleased to state

- (a) whether the auction of the Government-built houses in refugee colonies has started;
- (b) if so, which are the places where such houses are being auctioned; and
- (c) how many houses have so far been auctioned and at what price?

THE DEPUTY MINISTER FOR RE-HABILITATION (SHRI J K BHONSLE)

(a) Yes Some vacant houses in the colonies in Delhi are being auctioned

- (b) Auctions have been held in Tilak Nagar, Moti Nagar, Malviya Nagar, Kalkan and Lajpat Nagar Vacant houses in some other colonies will be offered for sale
- (c) Up to the 20th September 1954 out of 123 houses offered for sale at auctions, 111 houses have been sold for Rs 10,55,015

SHRI V K DHAGE May I know whether the auctions held by the Government have been successful?

SHRI J K BHONSLE As far as we are concerned, yes

Shri M VALIULLA Because of these auctions have any people been dislodged from their quarters?

SHRI J K BHONSLE No, SIr

DR P C MITRA May I know whether any preference is given to refugees?

SHRI J K BHONSLE They are meant for refugees

SHRI RATANLAL KISHORILAL MALVIYA What is the cost of construction of the houses which have been auction 22 ?

SHRI J K BHONSLE It is very difficult, Sir, I have not got the actual figures but 111 houses had been constructed at a cost of Rs 8,80 749

SHRI TAJAMUL HUSAIN How much was the auction for?

MR CHAIRMAN Rs 10,55,000

SHRI M VALIULLA Is it not a fact that demonstrations were held against these auctions?

Shri J K BHONSLE In one place there was demonstration

SHRI M VALIULLA What was the ground for demonstration?

SHRI J K BHONSLE That they did not want the houses to be auctioned

SHRI P SUNDARAYYA Was there a lathi charge on the people who said that the houses should not be auctioned?

Shri J K BHONSLE No, Sir There was no lathi charge (Interruptions)

SHRI TAJAMUL HUSAIN. The Communists do it

SHRI P SUNDARAYYA The Congress people do it because you have got a majority

MR CHAIRMAN Order, order It was a peaceful demonstration, peacefully controlled

SHRI P SUNDARAYYA. Do the Government propose to put this profit of Rs 250,000 in the compensation pool for the refugees?

Shri J K BHONSLE First let me make it quite clear that the Government does not want to make any profit

out of it. It is actually the market value of the houses which has fetched that much and if, as my hon, friend puts it, it is a profit, it will certainly go to the compensation pool.

Shri KANHAIYALAL D. VAIDYA: May I know whether any preference has been given to refugees to purchase these houses?

SHM J. K. BHONSLE: Yes, Sir. Entirely,

Shri A. P. JAIN: May I point out that only refugees are allowed to bid; non-refugees are not allowed to bid in these auctions.

SHRI P. SUNDARAYYA: What happens to the person who is occupying the house at the moment if that house is auctioned to somebody else who pays more money?

SHRI A. P. JAIN: These are all empty houses. There is nobody in them. They have been lying vacant for a number of months and now they are being auctioned. So there is no question of any person suffering.

Shri V. K. DHAGE: I want to know whether there was a representation made that these houses be allotted on a no profit no loss basis.

SHRI A. P. JAIN: Never.

SHRI V. K. DHAGE: If it is made, will the Government consider it?

Mr. CHAIRMAN: That is hypothetical.

SHRI R. U. AGNIBHOJ: With this surplus money that they have got in the auctions will the Government consider the building of more houses for the displaced persons?

Shri A. P. JAIN: The actual position is this. These houses constitute a part of the compensation pool out of which the refugees are going to get their compensation. Whatever money is

made by the sale forms part of the compensation pool. It does not go to the Government or to any other persons. It goes to the benefit of the displaced persons as a whole.

to Questions

SHRI H. P. SAKSENA: Am I to understand that none of these houses has been auctioned to a non-refugee?

SHRI J. K. BHONSLE: No, none

*470. [The questioner (Shri J. V. K. Vallabharao) was absent. For answer vide col. 2983 infra.]

PARLIAMENTARY DELEGATION TO TURKEY

*471. SHRI S. N. DWIVEDY: Will the PRIME MINISTER be pleased to state:

- (a) whether Government have received any invitation from the Turkish Parliament for sending a Parliamentary delegation to that country;
- (b) if so, whether the invitation has been accepted; and
- (c) if the answer to part (b) above be in the affirmative, when the delegation is likely to leave for that country?

THE DEPUTY MINISTER FOR EXTERNAL AFFAIRS (SHRI ANIL K. CHANDA): (a) Yes.

- (b) Yes
- (c) Some time in November 1954.

Shri S. N. DWIVEDY: May I know whether the selection is made by Parliament or the External Affairs Ministry for this delegation?

SHRI ANIL K. CHANDA: The selection will be made by the Chairman of this House and the Speaker of the Lok Sabha.

SHRI BARKATULLAH KHAN: Is it proposed that only those Members who